12.00 Noon

(The Deputy Chairman in the Chair)

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): I lay on the Table a Statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 2nd August, 1996, to Unstarred Question 1978, regarding Haskar Committee recommendations.

PAPERS LAID ON THE TABLE

(1) Report and Accounts (1994-95) of the Centre for Cultural Resources & Training, New Delhi and related papers.

(2) Report and Accounts (1994-95) of the National School and Drama, New Delhi and related papers.


THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) Madam: I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Centre for Cultural Resources and Training, New Delhi for the year 1994-95, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-32696]

(ii) (a) Annual Report and Accounts of the National School of Drama, New Delhi for the year 1994-95, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above School.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-32S96]

(iii) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1993-94.

(b) Review by Government on the working of the above Sangrahalaya.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-324/96]


(3) Notification of the Ministry of Agriculture (Deptt. of Agricultural Research & Education).

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA) Madam: I lay on the Table:—

I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of the section
619 A of the Companies Act 1956—

(i) (a) Twenty-fifth Annual Report and Accounts of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow for the year 1991-92 together with the Auditors’ Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the Working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

II. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agricultural Research and Education), Notification No. VGCAU/14/Establish/93, dated the 18th May, 1996, publishing the Ordinance made by Vice Chancellor, Central Agricultural University, Imphal relating to the establishment and management of the college...of Fisheries at Lamuchera in Tripura, under sub-section (2) of Section 43 of the Central Agricultural University Act, 1992.

[Placed in Library. See No. LT404/96]

SHRI SATISH AGARWAL: Madam, regarding item 'No (1) (a) and (ii) (a), namely, Twenty-fifth Annual Report and Accounts of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1991-92, and Twenty-fourth Annual Report and Accounts of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1992-93, I would like to know from the hon. Minister why the Annual Report for the year 1991-92 is being laid on the Table of the House after a gap of four years. I asked the Table Office about the delay, but they were not able to say anything! Please explain what the reasons are.

SHRI CHATURANAN MISHRA: The point is that the Board of Directors met very late. The Board met after two year’s time. The CAG had given certain recommendations and according to his recommendations, it was done. So, the Annual Meeting was not held. I had drawn my attention to it even before the hon. Member had drawn my attention to it. I have told them that this was not proper. When it concerns the States, popular Governments should come... (Interruptions) The point is that the Board of Directors’ meeting must be held in time and the Accounts must be audited in time. As per the instructions of the CAG, they have done these things, not in time but after several years. So, I have drawn their attention to it.

SHRI SATISH AGARWAL: Does it mean that the Accounts of the subsequent years, namely, 1992-93, 1993-94 and 1994-95, have not yet been audited?
SHRI CHATURANAN MISHRA: Some of them have perhaps been audited but they have not been approved by the Board of Directors. Anyway, I cannot say anything about all the other Accounts here. But relating to this particular Account, the Board of Directors approved the Accounts only on 27th January, 1995.

SHRI SATISH AGARWAL: Did you call for an explanation as to why the Accounts of 1991-92 had been approved so late?

SHRI CHATURANAN MISHRA: I have just stated to you... (Interruptions)

SHRI SATISH AGARWAL: What is their explanation?

SHRI CHATURANAN MISHRA: It will take time...

THE DEPUTY CHAIRMAN: Now I think that there is a Committee on Papers Laid on the Table. If there are some major disputes, don't take the time of the House.

Why don't you write to the Committee and get an explanation, if it is a minor kind of explanation?

SHRI SATISH AGARWAL: It is not a minor one. It relates to the year 1991-92. He says the CAG or the AG is responsible.

THE DEPUTY CHAIRMAN: The former CAG is not speaking in his capacity as a former CAG. I permit him to speak as a Member of this House. Whatever he was in his previous occupation he has retired after that.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): I think these reports should not have come here but at that time they were under the President's rule. They were under the President's rule. I think the matter needs to be clarified. But the point made by Shri Satish Agarwal is true that there must have been lots of difficulties in compiling the later accounts.

SHRI CHATURANAN MISHRA: I have told you that I have not looked into the latter accounts at all.

THE DEPUTY CHAIRMAN: I would like to say that it has to be presented here because under the Companies Act it has to be presented to the Parliament. He has explained about the delay.

THE SATISH AGARWAL: There was a popular Government thereafter in the State of Madhya Pradesh and also in Uttar Pradesh. There is an unexplainable delay as far as these reports are concerned.

SHRI TRILOKI NATH CHATURVEDI: It has to be submitted to the State Government.

THE DEPUTY CHAIRMAN: I think if you have any objection or some doubts in spite of the explanation of the hon. Minister, you may raise the point before the Committee on Papers Laid on the Table and then you can get the information. (Interruptions)

SHRI SATISH AGARWAL: Madam, we are objecting in the House, you may give a direction in the House that it may be referred to the Committee.

THE DEPUTY CHAIRMAN: Okay, I give a direction, let the Committee look into it.

(1) Reports and Accounts (1994-95) of the Auroville Foundation, Auroville, Tamil Nadu and related papers.

(2) Reports and Accounts (1994-95) of various Educational Institutes and related papers.

THE MINISTER OF STATE IN THE DEPTT. OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKAI) Madam: I lay on the Table:—

I. (1) A copy each (in English and Hindi) of the following papers, under section 24 of